

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI**

Original Application No. 459 of 2023

Charan Singh

.....Appellant

V/s

State of Punjab & Ors.

.....Respondent(s)

INDEX

S. No.	Particulars	Date	Page No.
1.	Affidavit of Himanshu Jain District collector cum District Magistrate, Ludhiana (Respondent no. 2)	13.07.2026	1-2
2.	Application of Exemption	13.07.2026	3-5

Deponent

(Himanshu Jain, IAS)
District Magistrate,
Ludhiana
Phone-
Email Id-

Date: 13-07-2026
Place: LUDHIANA

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.**

Original Application No. 459/2023

Charan Singh

...Applicant

Versus

State of Punjab & Others

...Respondents

**AFFIDAVIT OF HIMANSHU JAIN, DISTRICT
MAGISTRATE CUM DEPUTY COMMISSIONER
LUDHIANA (RESPONDENT NO. 02)**

MOST RESPECTFULLY SHOWETH:

I the above named deponent solemnly affirm and declare as under:-

1. That I am working as Deputy Commissioner, Ludhiana and has filed an application from physical exemption from hearing on 16.07.2026 before this Hon'ble Court.
2. That I am fully aware about the facts of the case and the contents of the accompanied application.
3. That this affidavit may be taken on record.

Place: Ludhiana

Date: 13.07.2026



Deponent

Himanshu Jain

Deputy Commissioner,
Ludhiana

Regd. No. 787
Dt. 15/7/2024

Verification:

That the contents in Para No 1 and 3 of the above affidavit are true and correct. Nothing has been concealed therein.

Certified that the affidavit/S.P.A./GPA Has been readover and explained to the deponent/Executant who seemed directly to understand the same at the time of making above thereof

Place: Ludhiana

Date: 13.07.2026

Deponent

Himanshu Jain

Deputy Commissioner,

Ludhiana

I know the deponent & he/she has signed and R.T.I./L.T.I. in my presence
Dr. Anil Kumar



Rega. No. 787
Dt. 14-7-2026

Attested As Identified

NOTARY PUBLIC
LUDHIANA (P.B.)

14 JUL 2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI.**

Original Application No. 459/2023

Charan Singh

...Applicant

Versus

State of Punjab & Others

...Respondents

**APPLICATION ON BEHALF OF THE RESPONDENT NO. 2
SEEKING EXEMPTION FROM PERSONAL APPEARANCE
OF THE DEPUTY COMMISSIONER, LUDHIANA.**

MOST RESPECTFULLY SHOWETH:

1. That the above-captioned matter is pending adjudication before this Hon'ble Tribunal and is fixed for hearing on 16.07.2026.
2. That this Hon'ble Tribunal has been pleased to direct the personal appearance of the Deputy Commissioner, Ludhiana.
3. That the applicants have the highest regard for and utmost respect towards the orders passed by this Hon'ble Tribunal and are fully committed to ensuring compliance with all directions issued from time to time.

4. That the undersigned is presently entrusted with the onerous responsibility of overseeing the Special Intensive Revision (SIR) of electoral rolls in the district, which is a time-bound exercise requiring close and constant monitoring in view of forthcoming State Legislature elections – 2027.
5. That the imminent and ongoing law and order situation in the district, including communal tension between religious groups and protests by villagers against desilting activities in view of the forthcoming monsoon season, may potentially escalate and require the undersigned to remain present on site to manage the situation at hand.
6. That the office of the undersigned is currently in process of possession taking for critical and significant National Highway Projects that are under close review by the Prime Minister's Office.
7. That training schedule for ongoing census of India -2027 is in progress and the presence of undersigned is deemed desirable.
8. That owing to emerging and imminent issues at hand, it would be difficult for the undersigned to remain personally present before this Hon'ble Tribunal on the date fixed.
9. That the applicant undertakes to remain available and participate in the proceedings through Video Conferencing, if so permitted by this Hon'ble Tribunal, and shall render all assistance required for effective adjudication of the matter.
10. That the concerned officers/officials along with the latest status report and complete record shall remain available before this Hon'ble Tribunal as may be directed.

11. That no prejudice shall be caused to any party if the present application is allowed, whereas irreparable inconvenience may be caused to the applicant in case exemption from personal appearance is not granted.

PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

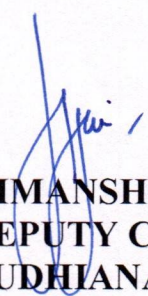
- a) Exempt the undersigned from personal appearance before this Hon'ble Tribunal on the date fixed; and
- b) Permit appearance through Video Conferencing, if required by this Hon'ble Tribunal;
- c) Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

That, in view of the above, the undersigned undertakes to comply with orders as will be passed by this Hon'ble Tribunal.

AND FOR THIS ACT OF KINDNESS, THE APPLICANTS SHALL AS IN DUTY BOUND EVER PRAY.

Place: Ludhiana

Date: 13/07/26


**HIMANSHU JAIN
DEPUTY COMMISSIONER
LUDHIANA**